

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (DB) No. 396 of 2015

With

Cr. Appeal (DB) No. 313 of 2015

With

Cr. Appeal (DB) No. 387 of 2015

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|------------------------------|--|
| Kallu Rajak @ Rahul Rajak | Appellant [In Cr. A.(DB) No.396 of 2015] |
| Ashok Rajak @ Ashok Lal | Appellant [In Cr. A.(DB) No.313of 2015] |
| Sushil Kumar @ Shushil Kumar | Appellant [In Cr. A.(DB) No.387of 2015] |

Versus

| | |
|------------------------|---------------------------------------|
| The State of Jharkhand | Respondent [In all cases] |
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(Through V.C.)

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

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| For the Appellant(s) | : None |
| For the State | : None |

Order No. 08/Dated: 19th April, 2021

These criminal appeals were listed for hearing on 23.03.2021 and 07.04.2021.

Today, on repeated call no one appears for the appellants in this batch of criminal appeals.

An intimation has been received from Mr. Sanjay Kumar Srivastava, the learned APP stating that his entire family has been tested positive for COVID-19.

Post these criminal appeals after two weeks, to be listed on 03.05.2021 under the same heading.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)